CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 242/2010

Sub: Approval under regulation-86 for determination of transmission tariff for Transmission assets under "Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW) for the period 1.4.2009 to 31.03.2014 in Southern Region and Eastern Region.

Date of hearing : 23.12.2010

Coram : Shri S. Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Tamil Nadu Electricity Board (TNEB) and others

Parties present : Shri M. M. Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri Rakesh Prasad, PGCIL

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2. The representative of the petitioner submitted that reply to the petition has been received from TNEB. He sought one week's time to file rejoinder.

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3.   The representative of the petitioner further submitted that balance/ retention payment of Rs. 505.84 lakh has not been claimed on account of the pending court case and sought liberty to approach to Commission for additional capital expenditure after disposal of the court case. He further submitted that balance payment of ₹ 250 lakh to BHEL is outstanding pending closure of contract with M/S BHEL. However, despite reminders, M/S BHEL is yet to close the contract.

4.   The Commission directed the petitioner to furnish the details of correspondence between the petitioner and M/S BHEL with regard to closure of contract. The Commission also directed the petitioner to place on record the date of completion of the project.

5.   The Commission allowed the petitioner to file its rejoinder to the reply of TNEB along with the required information on affidavit by 5.1.2010.

6.   Subject to the above, order in the petition was reserved.

sd/-
(T. Rout)
Joint Chief (Law)